

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Dated : 16th May, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Appeal No. 177 of 2012 &
IA No. 167 of 2013

BSES Rajdhani Power Ltd. Appellant (s)
Versus
Delhi Electricity Regulatory ...Respondent (s)
Commission

Appeal No. 178 of 2012
& IA No. 168 of 2013

BSES Yamuna Power Ltd. Appellant (s)
Versus
Delhi Electricity Regulatory ...Respondent (s)
Commission

Counsel for the Appellant(s): Mr. Vishal Anand
Mr. Gaurav Dudeja

Counsel for the Respondent(s): Mr. Pradeep Misra
Mr. Shashank Pandit for R.1
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Amicus Curiae

ORDER

It is submitted that the cost has been paid as directed by this Tribunal and the learned counsel for the Respondent seeks permission to file the reply. Accordingly, permission is granted and the reply is filed, a copy of which has been given to the other side.

The learned counsel for the Appellant wants to file the Rejoinder. Accordingly, he is directed to file the same on or before 20.06.2013 after serving copy on the other side.

Post the matter for hearing **11.07.2013**.

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson